

Met Group Accidental Permanent Partial Disability Plus (APPD Plus) (UIN :117B017V01)

A Non-Linked One Year Renewable Group Rider
(This Rider is Part of the Base Policy)

1.0 Definition

Terms defined under the Group Policy shall have the same meaning as that ascribed to them in the Group Policy wherever they are used in this Rider. In addition, for the purposes of this Rider, the terms defined below shall have the meaning ascribed to them whenever used in this Rider wording:

- 1.1 Loss of eye sight:** Total and permanent and irreversible loss of eyesight (or, alternatively, total and permanent and irreversible blindness) in both eyes due to accident. Blindness must be certified through an Ophthalmologists report.
- 1.2 Loss of speech:** Total and permanent and irrecoverable loss of the ability to speak, due to accident
- 1.3 Loss of hearing:** Total and permanent and irreversible loss of hearing of all sounds in both ears due to accident. Medical evidence in the form of audiometric and sound-threshold test must be provided.
- 1.4 Loss of Limb:** Total and permanent loss or loss of use of one or both hands at or above the wrist due to accident. Total and permanent loss or loss of use of one or both feet at or above the ankle joint due to accident.
- 1.5 Base Plan or Base Policy** is the Group Policy to which this rider is part of.
- 1.6 Rider Sum Assured** means the amount specified in the Schedule of the Base Plan or the Certificate of Insurance, as applicable.

Insured Event

- 2.1** Permanent partial disability and / or permanent total loss of use of a limb, eye, speech or hearing of the Insured Member as a result of an accident, provided that such accident takes place on or after the Effective Date of Cover of the concerned Insured Member.
- 2.2** Disability or loss of use must be a result of an accident which is defined as "A sudden, unforeseen and involuntary event caused by external and visible means"
The permanence of the loss will only be established 12 months following the date of the event causing the loss except in the case of complete severance of one or both hands at or above the wrist or one or both feet at or above the ankle joint upon which the rider claim will be paid.

3.0 Commencement of Coverage

- 3.1** The rider will become effective on the Effective Date of the Coverage as stated in the Schedule of the Base Policy or the Certificate of Insurance, as applicable, and shall remain valid unless terminated in accordance with Article 5.
- 3.2** For Insured Member whose Total Sum Assured under Base Plan is greater than the Base Plan Free Cover Limit or the Non-Medical Limit, as may be applicable, the Sum Assured for Met Group APPD Plus rider will be up to such Free Cover Limit/Non-Medical Limit or the Sum Assured of Met Group APPD Plus rider whichever is lower. The eligibility of the Insured Member for receiving coverage for the Sum Assured above Free Cover Limit shall be determined after completion of the Individual Underwriting process as per the internal guidelines of the Company, the cost of which shall be borne fully by the Company, and coverage shall take effect on the date the Company states in Writing, provided all other eligibility conditions are met by the Insured Member on that date.
- 3.3** However, if the Individual Underwriting process cannot be completed due to the Insured Member's inability to complete the process within the time period specified by the Company, or the Company declines coverage for the Sum Assured above Free Cover Limit/Non-Medical Limit based on the results of the Individual Underwriting process, the insurance coverage of such Insured Member under the Met Group APPD Plus rider shall be Restricted to Free Cover Limit/Non-Medical Limit or the Sum Assured of Met Group APPD Plus rider whichever is lower.

4.0 Payment of Benefits.

4.1 Rider Benefit: As per the scale of benefits stated in the Article 4.3 of Terms and Conditions of Met Group APPD Plus Rider and cannot exceed the Sum Assured of Met Group APPD Plus as stated in the Schedule of the Base Policy, on occurrence of the Insured Event subject to provisions of Article 6 stated in the Terms and Conditions of Met Group APPD Plus Rider. The above mentioned amount shall be in addition to the benefits payable under the Base Plan. Following the payment of a Claim admitted under the Met Group APPD Plus to an Insured Member, the coverage of such Insured Member will cease to the extent of the benefits claimed. No further increase in sum assured will be allowed in respect of such Insured Member under any circumstances on any of the coverage.

4.3 For Loss of	% of amount stated in Schedule, payable on Claim
Both Hands	100%
Both Feet	100%
Sight of both eyes	100%
One hand and one foot	100%
One hand and sight of one eye	100%
One foot and sight of one eye	100%
Speech and hearing in both ears	100%
One hand	50%
One foot	50%
Sight of one eye	50%
Speech	50%
Hearing in both ears	50%
4 Fingers and thumb on same hand	40%
4 Fingers on same hand	35%
Thumb – both phalanges	25%
Hearing in one ear	25%

5.0 Termination of Rider Coverage

5.1 For all Insured Members upon:

- a. Expiration, lapse, or termination of this group policy for any reason,
- b. Cancellation of this Rider by the Group Policyholder
- c. Non payment premiums premium upon expiration of the Grace Period
- d. Upon non payment of Renewal Premium on the Annual Renewal Date

5.2 For an Insured Members upon:

- a. Death of the Insured Member; or
- b. The Date the Insured Member attains age 66 years or retirement age as stated in the Schedule, whichever is earlier.
- c. The date the Insured Member ceases to be an Eligible Member of the Group Policyholder.
- d. Occurrence of Insured Event as per the provisions laid down in Article 4.0

Any termination of coverage in accordance with this section shall be without prejudice to any claim originating prior to the effective date of such termination

6.0 Exclusions

Notwithstanding anything to the contrary stated herein, no Benefits under this Rider will be payable if the Accidental Permanent Partial Disability occurs from a sudden, unforeseen and involuntary event caused by external and visible means, due to one of the following:

6.1 Drug Abuse: Insured Member under the influence of Alcohol or solvent abuse or

use of drugs except under the direction of a registered medical practitioner.

- 6.2 Self-inflicted Injury:** Intentional self- Inflicted injury.
- 6.3 Criminal acts:** Member involvement in criminal activities with criminal intent.
- 6.4 War and Civil Commotion:** War, invasion, hostilities, (whether war is declared or not), civil war, rebellion, revolution, terrorism or taking part in a riot or civil commotion.
- 6.5 Nuclear Contamination:** The radioactive, explosive or hazardous nature of nuclear fuel materials or property contaminated by nuclear fuel materials or accident arising from such nature.
- 6.6 Aviation:** Insured Member participation in any flying activity, other than as a passenger in a commercially licensed aircraft. Or was participating in a non-military flight for the purpose of descent from the aircraft while in flight.
- 6.7 Hazardous sports and pastimes:** Taking part or practicing for any hazardous hobby pursuit or any race not previously declared and accepted by the Company, including, but not limited to the following:
- a) All forms of racing (i.e. whether in a powered vehicle or not)
 - b) Trekking/rock climbing/mountaineering
 - c) River Rafting/kayaking/canoeing
 - d) Bungee Jumping
 - e) Skydiving, Scuba diving, etc.
- 6.8 Infection:** Loss caused or contributed to by any infection, except infection caused by an external visible wound accidentally sustained
- 6.9 Poison:** Taking or absorbing, accidentally or otherwise, any poison.
- 6.10 Toxic Gases:** Inhaling any gas or fumes, accidentally or otherwise, except accidentally in the course of duty.
- 6.11 Physical Infirmary:** Body or mental infirmity or any disease.

7.0 Notice of Claim

- 7.01** The Company must be notified in writing within 30 days of date from the date after the occurrence of the insured event. The Company will settle claims, including its rejection within thirty days of the receipt of the last document as listed to settle the claims.

Following documents are required, but not limited to, for processing claim under Accidental death benefit Rider

- 1. APPD Plus rider Claim Form
 - 2. Employer's Declaration for being in employment and leave taken for medical purposes
 - 3. Statement of Attending Physician
 - 4. Bank Account details
 - 5. FIR
 - 6. Full Medical Documents
- 7.02** A claim shall be paid or repudiated giving all the relevant reasons, within 30 days from the date of receipt of all required documents and clarifications for the purpose of settlement of the claim. However, where the circumstances of a claim warrant an investigation in the opinion of the Company, it shall initiate and complete such investigation at the earliest, which shall be done in no case later than 6 months from

the date of receipt of primary documents. In the cases of delay in the payment, the Company shall be liable to pay interest at a rate which is 2% above the bank rate prevalent at the beginning of the financial year in which the claim has been reviewed.

- 7.03 Admission of any claim will be subject to production of such proof as the Company may reasonably require to being given at the cost of Group Policyholder/Claimant.
- 7.04 In the event of there being a delay in intimation of a claim to the Company, due to reasons beyond the Group Policyholder's/Claimant's control, the Company may

8.0 Payment of Premium

Premiums for this Rider are payable periodically on the Premium Due Date stated in the Schedule.

9.0 Premium Guarantees:

The Premium rates are guaranteed for a period of one year.

10.0 Renewal

- 10.1 This Rider is renewable on every Annual Renewal Date along with the Base Plan as stated in the Schedule of the Base Plan or the Certificate of Insurance, as applicable. The renewal of the Rider is subject to consent of the Company and upon payment of premiums at the rate and terms as required by the Company on the Annual Renewal Date.
- 10.2 The Rider shall be ordinarily be renewable except on grounds of fraud, moral hazard or misrepresentation or non - cooperation by the insured.
- 10.3 In case of renewal of Rider has been denied, same shall be supported by cogent reasons for such denial

11.0 General Provisions

- 11.1** In addition to the Terms and Conditions of Met Group APPD Plus, this Rider is also subject to the Terms and Conditions of the Base Plan. In the event of any inconsistency between The terms and Conditions of the Base Plan and Met Group APPD Plus, the provisions of this Rider shall prevail with respect to the matters dealt with in this Rider.
- 11.2 Free Look Provision:** Group Policyholder / Insured Member (if the premium is totally paid by the Insured Member) have a period of 15 days from the date of receipt of the Policy document (within 30 days in case of solicitation over distance mode), to review the terms and conditions of this rider and to return if not acceptable. If the insured has not made any claim during the free-look period, the Group Policyholder / Insured shall be entitled to-
- A refund of the premium less any expenses incurred by the insurer on medical examination of the member, if any, and the stamp duty charges or;
 - subject to a deduction towards the proportionate risk premium for period of cover
- 11.3 Grace Period** Grace period of 30 (thirty) days for modes of premium payment other than monthly and 15 days in the case of monthly mode will be allowed for payment of premium without interest. The risk cover will cease in case of non receipt of premium on the due date.